
(2019) 02 CHH CK 0292
In the Chhattisgarh High Court
Case No : Criminal Revision No. 153 Of 2006

Kali Ram

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 19-02-2019

Acts Referred:

Indian Penal Code, 1860 — Section 494

Citation : (2019) 02 CHH CK 0292

Hon'ble Judges : Vimla Singh Kapoor, J

Bench : Single Bench

Advocate : H.P. Agrawal, Gary Mukhopadhyay

Final Decision : Allowed

Judgement

Vimla Singh Kapoor, J

1. Respondent No.2 herein namely Om Bai, who has been examined as AW-1 filed a complaint case before the Judicial Magistrate First Class

Balodabazar, to the effect that her husband Kali Ram (the applicant herein) used to beat her time and again and subjected her to cruelty, torture and

harassment, both mentally and physically. She has also made an allegation that once the applicant had even poured kerosene on her body and put her

afire causing number of serious injuries to her requiring her hospitalization for a considerable long time. She also pleaded that on account of the

aforesaid act of the applicant her body was totally disfigured. She has also put-forth in her complaint that after making her half-dead he also married

one Rampyari during the subsistence of his first marriage. While filing the complaint case, the respondent No.2 had named two other persons also

including Rampyari but the trial Court gave them both a clean chit of acquittal.

2. Having taken cognizance of the matter learned Magistrate found the applicant guilty of entering in the second marriage with one Rampyari and thus

convicted him under Section 494 IPC and sentenced him to undergo RI for two years and pay fine of Rs. 2000/- plus default stipulation.

3. Counsel for the accused/applicant submits that the order impugned being contrary to the material available on record is liable to be set aside. He

also argues that the respondent No.2 has not even proved the second marriage of the applicant with Rampyari and the witness Tikaram (PW-2)

examined by her in support of her case being her brother cannot be taken as a gospel truth.

4. Counsel for the respondent/complainant supports the order impugned in its entirety being flawless.

5. Material on record including the evidence of applicant herein examined as AW-1, Milanram Dewangan (PW-3), Yashwant (PW-4) and Tikaram

(PW-2), it is abundantly clear that the accused/applicant immediately after marriage started ill-treating the non-applicant No.1 and during the

subsistence of first marriage he performed second marriage with Rampyari by taking seven rounds of the sacred fire, and thus committed an offence

punishable under Section 494 IPC. In this view of the matter, conviction of the accused/applicant cannot be said to suffer from any legal flaw and

therefore, it is hereby maintained.

6. As regards sentence, keeping in view the fact that the incident had taken place in the year 1995, that the accused/applicant has already remained in

jail for a period about 5 months and further that by now he must be leading a well settled life saddled with innumerable responsibilities, this Court

thinks it proper to reduce the sentence imposed on him to the period already undergone.

7. With the above, the revision stands allowed in part.